

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**I.A. No. 395 of 2021**

**in**

**Company Appeal (AT) No. 77 of 2019**

**IN THE MATTER OF:**

**Dr. Joe Verghese & Ors.**

**...Appellants**

**Vs.**

**M/s. OMEGA Hospitals Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Naveen R.Nath, Advocate**

**For Respondent: Mr. Krishnan Venugopal, Sr. Advocate,  
Mr. Abir Phukan, Advocates for R-5**

**With**

**Company Appeal (AT) No. 105 of 2019**

**IN THE MATTER OF:**

**P.Mahabala Rai**

**...Appellant**

**Vs.**

**M/s. OMEGA Hospitals Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ayush Choudhary, Advocate**

**For Respondent: Mr. Krishnan Venugopal, Sr. Advocate,  
Mr. Abir Phukan, Advocates for R-5**

**.....contd.**

**ORDER**  
**(Through Virtual Mode)**

**05.03.2021:** In this matter, the order was reserved in I.A. No. 2313 and 2314 of 2020, however, the order could not be passed till date.

Now, the Respondent No. 5 has filed an application in IA No. 395/2021 in Company Appeal (AT) No. 77 of 2019.

Learned Counsel for the Appellant seeks and is granted one week's time to file reply of the aforesaid application.

Learned Counsel for Respondent No. 5 has pointed out that earlier there was an order that Appeals may not be listed before the Bench in which Hon'ble Kanthi Narahari, Member (Technical) is a Member.

The Registry to take suitable directions and list these Appeals accordingly before the appropriate Bench.

List the matter for consideration of **I.A. No. 395/2021 on 19<sup>th</sup> March, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

S.S./kam